

O/C

BY E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-345/2012/ 906 /A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Bankim Sarma,
i/c District & Sessions Judge cum
Chief Judicial Magistrate,
Dima Hasao, Haflong.

Dated Guwahati, the 6th February, 2018.

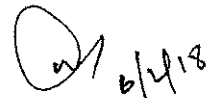
Sub:- **Casual Leave along with permission head.**

Ref:- Your Memo No.DJ/DH/1-1/2018/782/Estt. Dtd. 03.02.2018

Sir,

With reference to the above, I am directed to inform your that, your prayer for Casual Leave for 2 (two) days on 05.02.2018 and 06.02.2018 along with permission to leave the headquarters w.e.f. the morning of 04.02.2018 till the evening of 06.02.2018, subject to availability of casual leave in your credit, have been granted / ~~rejected~~.

Yours faithfully,

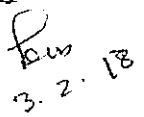


JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-345/2012/ 907 /A dt. 03.02.2018

Copy to:

1. The District & Sessions Judge, Dima Hasao, Haflong for information.





JT. REGISTRAR (VIGILANCE)

